

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION Nos.765 OF 2014**

**Dated this Thursday the 01<sup>st</sup> day of February, 2018**

***CORAM:-HON'BLE SHRI ARVIND J. ROHEE, MEMBER (J)***  
***HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)***

*Mr.Tenarasen Tamizselvam Mudliyar,  
Post Machinist (Skilled)  
The General Manager,  
Ordnance Factory Ambernath  
(Ministry of Defence), Ambernath,  
Residing at:  
B-285 C/o Sandeep Niwas,  
Subhash Niwas, Ulhasnagar,  
Thane – 421003.*

***-Applicant***

***(By Advocate Shri Sadavarte Gunratan)***

**Versus**

1. *Union of India, through the Director General,  
Ordnance Factory Board,S.K. Bose Road,  
Kolkata – 700 001.*
2. *The General Manager, Ordnance Factory,  
Ambernath (Ministry of Defence),  
Ambernath – 421501.*
3. *AICTE Western Regional Office,  
Industrial Assurance Building,  
2<sup>nd</sup> Floor, Veer Nariman Road,  
Churchgate, Mumbai – 400 020.*
4. *Secretary,  
Maharashtra State Board of Technical Education,  
49, Kherwadi Bandra (E), Mumbai – 51.*
5. *Principal, Government Polytechnic For  
Distance Learning, 412-D, Shivajinagar,  
Bahirat Patil Chowk, Gokhale Road,  
Near Deep Bungalow Chowk,  
Pune – 411 016.*

***.. Respondents.***

***(By Advocates Shri V.S. Masurkar along with  
Smt. H.P. Shah ).***

O R D E R (ORAL)

***Per:- Hon'ble Shri A.J.Rohee, Member (Judicial)***

Applicants and Shri Sadavarte Gunratan, learned Advocate for them all remained absent without any intimation, when the matter is called out, even on repeated call.

**2.** Shri V.S.Masurkar and Smt. H.P.Shah, learned Advocate appeared for the respondents in all the OAs.

**3.** In all the aforesaid OAs common issue is involved if Diploma obtained through distant education mode is treated as eligible qualification to apply for the post.

**4.** It appears from record that the learned Advocate for the applicants is absent since 03.10.2016 till today without any intimation.

**5.** It appears that the applicants have lost their interest to proceed with the OA. Since claim is not admitted, the OA cannot proceed further in absence of the applicants.

**6.** The OA, therefore, stands dismissed in default of appearance of applicants and their Advocates.

**7.** In view of dismissal of the OA, the interim order automatically stands vacated.

**8.** The parties are, however, directed to bear their

respective costs of this OA.

**9.** Registry is directed to forward copy of this order to both the parties.

*(R. Vijaykumar)*  
**Member (Administrative)**

*(Arvind J. Rohee)*  
**Member (Judicial)**

*kmg\**